

completion rates. It also addresses the issue of large number of children remaining out of school and failing to complete primary education, particularly in the case of girls, children in rural areas and those belonging to minority communities.

(b) The survey commissioned by the Ministry of Human Resource Development (MHRD) through an independent agency in 2014 reported an overall decline in the number of out of school children in the age group of 6 to 13 years in the country. While there were 134.59 lakh out of school children in 2006, it decreased to 81.50 lakh in 2009 and the number further reduced to 60.64 lakh children in 2014 in the same age group. The latest figure accounts for 2.97 percent of the total children in the said age group.

(c) Census 2011 showed that about 32 million children aged between 6 to 13 years have never attended any educational institution, even though government estimates of out of school children show substantial lower number. This variance may be due to different criteria for identifying out of school children and the nature of data used for research study.

Reservation for EWS in KVS and private schools

562. SHRI RAJ BABBAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether under the Right to Education Act, 2009, 25 per cent reservation meant for children belonging to the Economically Weaker Sections (EWS) is being implemented uniformly in all the private schools including Kendriya Vidyalayas etc. across the country;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the details of the claims and the amount of money reimbursed to the private schools for providing free education to the EWS students during the last three years and the current year, State-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) Section 12(1) (c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 mandates that all specified category schools including Kendriya Vidyalayas (KVs) and private un-aided schools shall admit children belonging to weaker section and disadvantaged group in the neighbourhood in class I (or pre-school, as the case may be), to the extent of at least 25 per cent of the strength of that class and provide free and compulsory elementary education to them till its completion. 27 States/UTs have issued notification or made provision in their State RTE

Rules regarding admission of children belonging to disadvantaged and weaker sections under section 12(1) (c). States have reported enrolment of a total of 14.22 lakh children in private unaided schools in the year 2014-15 under Section 12 (1) (c) of the RTE Act, 2009. As per section 2 (p) of RTE Act, 2009, KVs are covered under 'specified category schools' and provide admissions to the extent of 25% EWS at entry level in Class-I.

(c) The Sarva Siksha Abhiyan (SSA) Framework has been amended with effect from 1st April, 2014 to assist States/UTs towards reimbursement of costs incurred with respect to admissions under Section 12(1)(c). The reimbursement is based on per child cost norms notified by the State/UT concerned for classes I to VIII, subject to a maximum ceiling of 20 percent of the size of the total Annual Work Plan and Budget (AWP&B) approved for the State/UT under SSA and is available from 2015-2016. The Ministry has approved an allocation of ₹ 250.65 crore, as per its norms, to 7 states in their AWP&B, 2015-2016 against expenditure incurred for reimbursement of fee to private unaided schools under section 12(1)(c). Since the SSA Framework has been amended from 1st April 2014 to assist States/UTs towards reimbursement of costs incurred with respect to admissions under Section 12(1)(c), the state-wise details for 2015-16 are as under:-

(₹ in crore)			
Sl. No.	State	No. of Children	Amount
1.	Chhattisgarh	81316	30.65
2.	Gujarat	13033	13.03
3.	Karnataka	155378	123.55
4.	Odisha	310	0.15
5.	Rajasthan	189083	41.71
6.	Uttar Pradesh	108	0.05
7.	Uttarakhand	65889	41.51
TOTAL		505117	250.65

Irregularities in conduct of All India Pre-Medical Test (AIPMT)

563. SHRI RAJ BABBAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether large scale irregularities were detected in the conduct of All India Pre-Medical Test (AIPMT) conducted by the Central Board of Secondary Education (CBSE) in May, 2015, if so, the details thereof;